

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fourteenth Lok Sabha)

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## TWENTY-FOURTH REPORT

(Presented on 6.12.2006 )

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-fourth Report.

2. The Committee met on 4 December, 2006 for –

- I. Examination of two Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- III. Allocation of time under rule 294(1)(e) of the Rules of Procedure to three Resolutions given notices of by Sharvashri Naveen Jindal, Balasaheb Vikhe Patil and E. Ponnuswamy, M.Ps.

### Examination of the Constitution (Amendment) Bills

3. The Committee examined the following two Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2006  
(Amendment of article 85) by  
Shri Gurudas Dasgupta, M.P.

The Bill seeks to amend the Constitution with a view to provide that each House of Parliament shall sit and transact business for a minimum of one hundred days in a calendar year.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2006  
(Amendment of article 15) by  
Dr. R. Senthil, M.P.

The Bill seeks to amend the Constitution with a view to provide that the State, while making special provisions for the advancement of any socially and educationally backward classes of citizens or for the Scheduled Castes and the Scheduled Tribes, shall not apply any other criteria including economic criteria notwithstanding judgment of any court to the contrary.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

### **Classification and allocation of time to Bills**

4. The Committee considered classification and allocation of time in respect of eight Bills as shown in Appendices.

5. After considering all aspects of the Bills, the Committee recommend that seven Bills shown in Appendix-I be placed in category 'A'. The Committee further recommend that one Bill shown in Appendix-II be placed in category 'B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

### **Allocation of time to Resolutions**

6. The Committee recommend allocation of time to three resolutions as follows :-

- |       |   |   |         |
|-------|---|---|---------|
| (i)   | Resolution by Shri Naveen Jindal regarding formulation and implementation of comprehensive food and nutrition security scheme.          | - | 2 hours |
| (ii)  | Resolution by Shri Balasaheb Vikhe Patil regarding steps to impart vocational and professional education for promoting self-employment. | - | 2 hours |
| (iii) | Resolution by Shri E. Ponnuswamy regarding effective implementation of provisions of Constitution regarding reservation.                | - | 2 hours |

### **Recommendations**

7. The Committee recommend that-

- (i) Shri Gurudas Dasgupta and Dr. R. Senthil be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) the classification and allocation of time to eight Bills by the Committee, as shown in the Appendices, be agreed to by the House; and
- (iii) the allocation of time to three resolutions as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;

4 December 2006

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13 Agrahayna 1928 (Saka)

CHARNJIT SINGH ATWAL,  
*Chairman,*  
*Committee on Private Members'*  
*Bills and Resolutions.*

## APPENDIX-I

(See para 5 of the Report)  
(List of Bills placed in category 'A' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Disaster Management (Amendment) Bill, 2006 ( <u>Amendment of section 2</u> ) by Shri C.K. Chandrappan, M.P.	62 of 2006	A	2 hours
2.	The Rainwater (Compulsory Harvesting) Bill, 2006 by Shrimati Krishna Tirath, M.P.	65 of 2006	A	2 hours
3.	The Electoral Reforms Commission Bill, 2006 by Shri C.K. Chandrappan, M.P.	72 of 2006	A	2 hours
4.	The Custodial Crimes (Prevention, Protection and Compensation) Bill, 2006 by Shri Mohan Singh, M.P.	63 of 2006	A	2 hours
5.	The Criminal Law Amendment (Amending) Bill, 2006 ( <u>Omission of section 7, etc.</u> ) by Shri Mohan Singh, M.P.	66 of 2006	A	2 hours
6.	The Fruit and Vegetable Board Bill, 2006 by Shri Mohan Singh, M.P.	81 of 2006	A	2 hours
7.	The Code of Criminal Procedure (Amendment) Bill, 2006 ( <u>Amendment of section 125</u> ) by Shri Bachi Singh Rawat, M.P.	78 of 2006	A	2 hours

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## APPENDIX-II

(See para 5 of the Report)  
(Bill placed in category 'B' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
	The Constitution (Amendment) Bill, 2006 ( <u>Amendment of the Ninth Schedule</u> ) by Shri C.K. Chandrappan, M.P.	59 of 2006	B	2 hours

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